

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH, JODHPUR.**

**Before Shri Rajpal Yadav, Hon'ble Vice President, and
Dr. Mitha Lal Meena, Hon'ble Accountant Member**

ITA No. 296 to 298/Jodh/2024
(Assessment Year: N.A.)

1. Shree Jeevdaya Go Seva Samiti, Nagaur. PAN No. ABTAS0375D.	Vs.	CIT (Exemption), Lal Kothi, Tonk Road, Jaipur 302015.
2. Kishan Baba Gho Sewa Samiti Kaletara, Nagaur. PAN No. AAGAK6371B.		
3. Shri Ram Gaushala Gau Seva Samiti, Nagaur. PAN No. ABEAS8055K		
Assessee by	Shri Rajesh Kumar Bhawsinghka, Advocate	
Revenue by	Shri O.P. Meena (CIT-DR)	
Date of Hearing	05.03.2025.	
Date of Pronouncement	17/3/2025	

ORDER

Dr. Mitha Lal Meena, A.M.:

These appeals by the assessee are directed against the separate order of the Commissioner of Income Tax (Exemption), Jaipur [hereinafter referred to "the CIT Exemption"] challenging therein rejection of their application for registration under section 12AB of the Income Tax Act (In short 'the act').

2. At the outset, the learned Counsel of the assessee, Sh. Rajesh Kumar Bhawsinghka submitted separate application on 05.03.2025, for withdrawal of the captioned appeals, stating therein identical facts that "*However my client now visits to withdraw the sad appeal which is currently pending before your honourable bench.*" One of the applications filed in respect of ITA No.296 Jodh 2024 is reproduced for ready reference as under:





05/03/2025

To,

The Assistant Registrar
Income Tax Appellate Tribunal
Jodhpur

Sir,

Sub: Withdrawal of Income Tax Appeal.

Ref: Appeal No. ITA 296/JODH/2024

Respected Sir,

With reference to the above-mentioned appeal, I have been instructed by my client to submit as follows:

Being aggrieved by the impugned rejection order passed by the CIT (Exemption), Jaipur, under Section 12AB of the Income-tax Act, 1961, the appellant institute had preferred an appeal before the Hon'ble ITAT. However, my client now wishes to withdraw the said appeal, which is currently pending before your Hon'ble Bench.

Accordingly, this letter may kindly be considered as my client's formal application for the withdrawal of the above mentioned appeal.

In light of the above, I respectfully request your Hon'ble Bench to allow the withdrawal and pass the necessary order granting the same.

I shall remain ever grateful for this act of kindness.

Thanking You,

Yours sincerely,


(Rajesh Kumar Bhawsinghka)

For

Shree Jeev Daya Gau Seva Samiti

3. The Ld. CIT DR has no objection to the request of the AR.

4. Accordingly, all these three appeals in ITA No. 296, 297 and 298/Jodh/2024 are dismissed as withdrawn.

Order pronounced on...17... /03/2025 under Rule 34(4) of Income Tax (Appellate Tribunal) Rules 1963.

— Sd —

(RAJ PAL YADAV)
VICE PRESIDENT

— Sd —

(DR. MITHA LAL MEENA)
ACCOUNTANT MEMBER

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Dated : 17 / 03 / 2025

Copies to :

- (1) The appellant.
- (2) The respondent.
- (3) CIT
- (4) CIT(A)
- (5) Departmental Representative
- (6) Guard File

By Oder
Assistant Registrar,
Income Tax Appellate Tribunal,
Jodhpur Bench, Jodhpur